(b) if so, the reaction of Government thereto;

(c) whether there is any plan to enact a stringent law to deal with ticketless passengers in future so that the recurrence of such incidents could be stopped; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

(c) and (d) The matter of adequacy of existing provisions of the Railways' Act, is under revision.

Cases pending with tribunals

657. SHRI BACHANI LEKHRAJ: Will the Minister of RAILWAYS be pleased to state:

(a) the number of the cases of compensation in respect of the persons skilled/injured in rail accidents pending with Western Railways claim Tribunals as on date and the amount of compensation claimed therein;

- (b) the period from which such cases are pending;
- (c) the reasons for delay in disposal of these cases;
- (d) the average time generally taken to dispose of such cases; and
- (e) by when the above cases are likely to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA): (a) As on 30.6.2003,6 (death), and 15 (injuries) compensation claims cases pending with Western Railways Claims Tribunals. The amount claimed Rs. 62,49,900/-

(b) The age-wise pendency of train accident cases—

Less than 1 year	_	1	
One year old		7	

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Two years old	—	10
Three years old	—	3
Fours years & above	_	NIL

(c) (I) The vacancy of a Member in Mumbai Bench.

(ii) Inability of litigtants to produce documents and witnesses on time;

(d) The average time taken for disposal of accident cases during 2002-03 is 302 days by RCT.

(e) RCT is a judicial body and follows procedure for hearing of settlement of claims cases as provided for in the RCT Act. No time frame, therefore, can be prescribed for finalisation of pending claims in RCT.

ROB/RUB in Orissa

658. MS. PRAMILA BOHIDAR: Will the Minister of RAILWAYS be pleased to state:

(a) the details of overbridges/underbridges under construction in Orissa alongwith present status thereof;

(b) the details of proposals sent by Government, of Orissa for construction of overbridges/underbridges at level crossing;

(C) the action taken by Government thereon;

(d) funds allocated for construction of such bridges during the last three years; and

(e) steps taken for completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BANDARU DATTATRAYA): (a) and(d)

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